

**Central Administrative Tribunal  
Principal Bench**

**OA No.2243/2016**

**New Delhi, this the 14<sup>th</sup> day of July, 2016**

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shri Janender Kumar Jain  
S/o Shri M. D. Jain  
Aged 56 years,  
R/o 322, GH-5&7  
Paschim Vihar,  
Delhi.

... Applicant.

(By Advocate : Shri Rajeev Sharma)

Versus

1. Delhi Development Authority  
Through its Vice Chairman  
'B' Block, First Floor,  
Vikas Sadan, INA,  
New Delhi.
2. The Commissioner (Personnel)  
DDA, 'B' Block, Ground Floor  
Vikas Sadan, INA,  
New Delhi. .... Respondents.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

The applicant was initially recruited as Junior Engineer on 12.05.1981, and later on promoted as Assistant Engineer (Civil) on 20.12.2000 on regular basis. He was given current duty charge of the post of Executive Engineer (Civil) vide order dated 11.12.2012. His name figures at Serial No.11 of the said order.

2. The grievance of the applicant is that while he is working as Executive Engineer (Civil) on current duty charge, the respondents have passed order dated 30.06.2016/01.07.2016 (Annexure A-5) whereby as many as 87 Assistant Engineers (Civil) have been given ad hoc promotions to the post of Executive Engineer (Civil).

3. Shri Rajeev Sharma, learned counsel for the applicant submits that the persons from Serial No.7 onwards are all juniors to the applicant in the seniority list. It is stated that the persons junior to the applicant have been appointed on ad hoc basis and they are likely to replace him from the current duty charge. The applicant has also made a representation dated 03.04.2015 (Annexure A-1) seeking ad hoc promotion on the same analogy.

4. Keeping in view the nature of relief claimed, we dispose of this Application at the admission stage itself with direction to the respondents to examine the claim of the applicant as projected in the representation referred to hereinabove and dispose of the same by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Till such representation is decided, status of the applicant as Executive Engineer (Civil) on current duty charge shall not be disturbed.

Order 'Dasti'.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/pj/